

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 21
CP (IB) No. 444/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Vishal Sharma, Proprietor,
Times Interior

...Petitioner-Operational Creditor

Vs.

Scoop Brand Holdings Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Mayank Goel, Advocate for the petitioner-operational creditor.

Mr. Sunil Mutreja, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor on the ground that he has been recently in the present matter and sought time to file Vakalatnama. Let the same be filed within one week. The matter be listed on 31.01.2023 for arguments.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022

YP